very valid point. But at the moment, as hon. Member Shri Sanyal said it is much better for us to ensure that the things are not taken out and frozen as they are rather than providing incentive to the smugglers to go ahead. In the light of this, I would appeal to the hon. Member not to press the amendments.

श्रीमती लक्ष्मी कुमारी चूडाबत मेरा यह कहना था कि कम्पेमेशन शब्द न लगा कर अमाउट लगा दिया जागे क्योंकि आपकी इतनी ताकत नहीं है कि कम्पेंसेशन चुका सके अगर अगली दका करने का विचार हो तो मैं इसको वापिस लेती हैं।

Amendment Nos. 3 and 4 were by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

'That clause 20 stand part of the Bill.'

The motion was adopted.

Clause 20 was added to the Bill.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Hon. Member, Shrimati Lakshmi Kumari Chundawat, wanted New Clause 20A to be inserted in the Bill. But she is not moving that amendment.

Clauses 21 to 33 were added to the Bill

Clause 1, the Enacting Formula and the Tilte were added to the Bill.

PROF. S NURUL HASAN : Sir, I move :

"That the Bill be passed."

The question was put and the motion was adopted.

For texts of amendments see col. 204

THE RULERS OF INDIAN STATE (ABOLITION OF PRIVILEGES)
BILL, 1972.

Bill, 1972

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS

SHRI H. R. GOKHALE: Sit, I beg to move:

'That the Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privileges of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances, as passed by the Lok Sabha, be taken into consideration.'

In December last, this House, by an overwhelming majority, endorsed the abolition of privy purses and the concept of rulership.

Consequent on the enactment of the Constitution (Twenty-sixth Amendment) Bill, 1971, various administrative steps were taken to withdraw the privileges which attached to the former Rulers by virtue of executive orders and statutory notifications. Some of the privileges of these Rulers have been provided for by certain enactments. Since there were no Rulers, the relevant provisions of these enactments have also ceased generally to be applicable, though some technical arguments in favour of the view that some of these provisions continue to be operative cannot be eliminated without a formal amendment of the enactments.

The Bill before the House seeks to complete the process which was set in motion by the enactment of the Constitution (Twenty-sixth Amendment) Act by making the necessary changes in the various enactments.

## [Shri H. R Gokhale]

and While the concept of rulership Rulers as privileged class has been done away with, the Bill does take into account the human problem which has resulted and seeks to make some provision for this As the Prime Minister pointed out while moving the Constitution (Twenty-sixth Amendment) Bill in the other House, there is no personal animus against any individual prince Accordingly, as a transitional measure to avoid undue hadrship to the individuals concerned ceitain concessions are sought to be given or continued to the ex-Rulers by the Bill These, however, are extremely limited in their scope and would apply only to those who were Rulers prior to the commencement of the Constitution (Twenty-sixth Amendment) Act Act These provisions will spend themselves out in course of time.

I shall now explain briefly the provisions made in the Bill in respect of privileges available to former Rulers under the various enactments. These privileges fall into two broad categories

- (1) Privileges under the procedural laws namely, the Code of Criminal Procedure, 1898 and the Code of Civil Procedure, 1908 and
- (2) exemptions under the taxation laws, namely, the Wealth-Tax, Act the Gift-Tax-Act and the Income-Tax Act. I shall now deal with the privileges under the procedural laws

Section 197A of the Code of Criminal Procedure provided for two privileges In the first place, the previous sanction of the Government is necessary for taking cognizance of an offence alleged to have been committed by a Ruler of a former Indian State. In the second place, the Central Government has to determine the person by who m and the manner in which the offence or offences for which the prosecution.

of a Ruler of a former Indian State is to be conducted and that Government has also to specify the court before which the trial is to be held. By virtue of the amendments proposed in clause 2 of the Bill, these privileges will henceforward be available only in relation to offences committed before the commencement of the Constitution, i.e., the 26th day of January, 1950, by a person recognised as a Ruler before such commencement.

Under section 87B of the Code of Civil Procedure 1908, a former Ruler was immune from arrest under the Code Except with the consent of the Central Government a suit against a former Ruler could not be tried and a decree against a former Ruler not be executed against the property Ruler Further, a such Ruler could request the central Government to appoint any person to prosecute or defend any suit on behalf of such Ruler virtue of the amendments proposed in clause 3 of the Bill, these provisions would be available only in respect of a suit based upon a cause of action which arose before the commencement of the Constitution or any proceedings arising out of such suit and that too only in relation to persons recognised as Rulers before the commencement of the Constitution

Sir, the continuance of the provisions of section 197A, Code of Criminal Procedure and section 87B, Code of Civil Procedure in respect of pre-Constitution offences of acts will have very limited operation in actual practice and is in accordance with the observations of the Supreme Court that broadly, in the light of the basic principle of equality before the law for past dealings and transactions, protection may justifiably be given to Rulers of former Indian States

As a consequence of the abolition of the privileges under section 197A, Code of Criminal Procedure and Section 87B,

Code of Civil Procedure, in respect of offences or acts subsequent to the commencement of the Constitution, it is no longer necessary to retain section 168 of the Representation of the People Act, 1951, which provides that the provisions of those sections will not apply in relation to a Ruler who has been nominated for an election from the date of such nomination till the declaration of the result of the election and also in respect of certain offences alleged to have been committed at or in connection with such election. Hence that section is

being omitted by clause 4 of the Bill

I now pass on to deal with the exemptions unde ta xation laws The exemptions under the Income-tax Act in respect of privy puise and under the Gift Tax Act in respect of gifts made out of the privy purse have virtually become otiose with the abolition of privy purse and the relevant provisions are being omitted With a view to enabling the Rulers to adjust themselves progressively to the changed circumstances, it is proposed to continue the exemptions under the Wealth-tax Act, 1957, in respect of one official residence and heirloom jewellery of each former Ruler for his life-time The continuance of the exemption in respect of heirloom jewellery is also in the national interest because the exemption is subject to a number of restrictions which are designed to ensure that the heirloom jewellery is not converted, disposed of or sent out of Likewise, it is also proposed to provide for exemption of ex-gratia payments which may be made by the Central Government to the Rulers consequent on, the abolition of privy purse and to restrict the exemption in respect of palaces to one palace If these ex-gratia payments are to serve the intended purpose of enabling the Rulers to adjust themselves to the changed circumstances, it is necessary to provide for exemption of the same

I commend the Bill for the consideration of the House

SHRI BHUPESH **GUPTA** (West Bengal) Is the hon Minister aware that before the Bill came, the Maharaja of Faridkot, for example, is trying to sell his property to the Defence Ministry at Rs 40 lakhs in Punjab? Certain other ex-princes are also trying to sell their properties with the collusion of some Government officials There is also a report that Nizam's palace is said to be sold have got reports about the Faridkot Maharaja's properties being encashed with sale to the Defence Ministry, some officers are involved Has he got any such information with regard to this matter? What steps has the Government taken to prevent such sale of properties by ex-Princes) Have any steps been taken to prevent such sale of property? I do not know the final decision taken by the Government in this matter

(Abolition of Privileges)

Bill, 1972

SHRIH R GOKHALE I will deal with this in my reply.

SHRI BHUPESH GUPTA Sir. on a point of order The Government did not mention anything about the so-called traditional allowance. It is a kind of purse being given to them. It is a kind of privy purse Rupees ten crores and seventy-five lakhs is the amount. It is inconsistent with the spirit of the abolition of the privy purses and the Constitution amendment, and also inconsistent with the spirit of the Bill the hon Minister has brought here Therefore, I would like the hon Minister to say something about this kind of indirect payment to the princes

THE VICE-CHAIRMAN (SHRI VB RAJU) There is no point of order in that

SHRI H R GOKHALE It is not a point of order I will deal with this in my reply It is not a point of order

SHRI BHUPESH GUPTA The point of order is this Here is a legislation which [Shri Bhupesh Gupta]

is supposed to give effect to the Constitution amendment. And in consonance with that I maintain that this Bill violates the spirit of the Constitution amendment in so far as something has been done which is a fraud on the Constitution amendment which was meant to abolish the privy purses. We did not pass a Constitution (Amendment) Bill to provide for Rupees ten crores and seventy-five lakks for the princes.

THE VICE-CHAIRMAN (Shr<sub>1</sub> V B Raju) · This is no point of order

The question was proposed

SHRI VEERENDRA PATIL (Mysore) Mr Vice-Chariaman, Sir I rise to offer my comments on the Bill which is under consi-Sir, the title of the Bill deration now rather misleading or confusing The title The Rulers of Indian States (Abolisavs tion of Privileges) Bill 1972 The object of the Bill is to abolish the privileges that the Rulers have been enjoying all these years but I find that this Bill seeks not only the abolition of the privileges but also continuance of certain privileges in a modified form. So far as the abolition of privileges is concerned, I, on behalf of my party and on my own behalf, welcome So far as the continuance this measure of the pirvilegs is concented. I do not know why the Governments should think it necessary to continue these privileges There is a provision made for ex-gratia payment Of course after amending the articles of the Constitution in future there is no question of making any or paving any compensation They have, therefore, not used the word 'compensation deliburately They want to make ex-giatia payment We do not know how much ! by way of ex-gratia payment is going to 1 be paid to all these Princes how much every individual or ex-Ruler after this legislation is going to get but we understand from the provision made in the

Grants that about ten crores and seventyfive lakh rupees have been earmarked for this purpose I do not know whether it is a lumpsum amount to be paid to these ex-Rulers by way of ev-giatia payment or this is the amount that is going to be spent every year in paying ex-gratia to these ex-Again we will not be satisfied if Rulers Minister in charge of this Bill, the hon while replying to the debate, says that this is the amount we have provided for them and we are going to make this payment to all these ex-Rulers after this Bill is enacted We want to know and we have got every right to know as to how much every Prince is going to get. It is necessary for us to know because in the past when such a Bill Abolition of Privy Purses Bill, was moved in this House, our Party took exception to that because at that time also they did not come forward with a clear-cut statement about the compensation or about the ev-giatia amount that was going to be paid to the ex-Rulers and they have repeated that mistake again. We have every right to know how much each ex-Ruler is going to get because there are more than five hundred odd Rulers in this country. How much is every Ruler going to get? Whether he is going to get in one lump or he is going to get every year this is not at all clear I was listening to the hon-Minister s speech while he was moving this Bill but he has not said about this ex-gratia payment we feel that ex-gratia payment Therefor whatever it is I am not opposed to it, but we have every right to know how much you are going to pay, what is your policy, why you are not coming out openly saying that this is the ex gratia amount to be paid to them I am not opposed to paying them some ex-gratia amount, it is not at all my intention when I am saying anything with regard to ex gratia payment but we should know how much you are paying and what is your policy Why are you keeping it as a secret? Actually this was the proper occasion for Supplementary | the Government to come out with such a

statement but they are deliberately with-I do not know for what reasons they are with-holding this statement

Sir, these concessions are being allowed to the Rulers with a purpose and they have made it very clear what is the purpose behind. They say that the purpose is to adjust themselves progressively to changed circumstances and the hon Minister just now said this is a humane prob-I want to know when the concesction is for life-time there are certain concesctions which are for life-time where is the question of their adjusting themselves to the changed circumstances? When they are going to enjoy these concessions for life time then I think they will have to adjust themselves after they leave this world What is there for them to adjust, I do not The point is, I find there is understand a marked change in the attitude of the Government 1 was one of those who was very happy and I wholeheartedly supported the Government when such a measure brought We thought that the WAS Government was sincere

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTRY AFFAIRS AND IN THE MINISTRY TRANSPORT SHIPPING AND (SHRI OM MEHTA)

Your party did not vote for it

SHRI VEERENDRA PATIL Μv party had supported it, not that they had opposed this in principle. At that time also my party wanted to know what was the amount that was going to be paid to these | footpath; they do not have any shelter ex-Rulers because they felt that if it was left ambiguous there was a lot of scope for Only on that manipulation afterwards score this Bill was opposed by my party

SHRI BANARSI DAS (Uttar Pradesh): D.liberately you are distorting facts which are on record.

SHRI VEERFNDRA PATIL Sir, our friends on the other side have become sympathetic to these Princes overnight Now they have started saying this as a humane problem. They never thought that it was a humane problem at the time of abolishing their Privy Purses They never thought that it was a humane problem at the time of de-recognising these Rulers they are saying it is a only now humane problem because they exploited this issue fully during the mid-term elections and also during the last General Elections and now, all of a sudden, they have come out with such a statement that this is a humane problem and it has to be dealt with on compassionate grounds. I will go a step further and say that there are Chief Ministers belonging to their party who have made categorical statements on the floor of the Assembly that we must have all sympathy for these Rulers, after all, they had their contribution to this So far as the Chief Minister of country Mysore State is concerned, he has gone on record saying that the Maharaia of Mysore deserves all help and all sympathy because he is in financial trouble, because he is not enjoying good health. I want to know since when this sympathy has arisen in the mind of the ruling party I want to know what about those people who are underprivileged. There are millions and millions of people who are under-privileged in this country, there are millions and millions who are care of tootpath. They have no house to live in You go to Bombay, you go to Calcutta, you go to any big city, you will find that they are living only on the

SHRI BANARSI DAS Even here in Delhi

SHRI VEERINDRA PATIL. about those who do not have anything? We are now at the fag end of the Fourth Plan We have spent nearly 70 to 75 thousand crores but still there is so much

Bill 1972

#### [Shri Veerendra Patil]

In our country of poverty in the country moe than 200 million people, according to the statistics provided by the Government, are below the poverty line or subsistence line And what is the poverty The poverty line is an income of They do not have an R<sub>2</sub> 20 a month I want to income of even Rs 20 a month know whether it is not the duty of the Government to think of all these underpayaleged people before they think of these ex-rulers. I want to know what they are doing to improve the condition gof There is these under-privileged people so much of une noloyment in the country Prices are soaring high Within one year the price rise of jowar is 15 8 per cent, bajra 39 4%, pulses 25 3°, sugar 28 3% And according to the information made available, the value of the rupee has also gone down, it is not 100 paise but it is just 42 paise When this is the state of affairs, when this is the economic condition of the country, I would like to know where is the justification in thinking of a few, a handful of, princes saying that it is a humane problem? Sir, giving exemptions by Government is establishing a dangerous precedent Whatever ev giatia amount is going to be granted to these rulers, it will be exempt from the operation of the Income-tax law and one palace building from the property tax. Now the rulers have to choose which palace they want to have as their official residence. That will be exempt from Weath-tax Jewellery is also exempt from Wealth-tax So these exemptions are being given. Now, as I said, Sir, they are establishing a dangerous Very soon the Land Reforms precedent Bills, which are already before the State Legislatures, are going to be passed into law and the proposal is to reduce the ceiling limit

After reducing the ceiling over and above the ceiling limit, the land is going to be taken over by Government for distribution among he landless have welcomed it. So while taking over !

the surplus land your government is bound to give-I shall not use the word 'compensation because they are not giving compensation—but they are going to make a gratia payment So I would like to know from the Government whether that ex giatia payment which they are going to make to the landholders is going to be free from Wealth-tax and Income-tax, similarly urban property ceiling, the legislation is going to come very shortly. Over and above the ceiling limit, whatever property they are going to take over, they have to pay something as ev gratia I would like to know whether they are going to exempt them from Wealth-tax and Incometax If they are not going to do it in these cases-after all they are the middle-class or the lower middle-class or a little upper middle-class people If they are not going to exempt them from Wealth-tax and Income-tax I would like to know whether it would not amount to discrimination If it amounts to discrimination, then it is liable to be challenged in courts, and the whole Act is liable to be quashed. So I would like to know the policy of the Government with regard to this Sir while abolishing the privileges attempts are being made to create more privileges by back door methods Sir, to illustrate this further, I quote the instance of Mysore palaces Unfortunately, all my attempts to extract information in this House have failed I put a question It was converted into Unstarred Question 1 gave a Calling Attention notice Government said that they were not going to accept it. Then I put a Short Notice Question Even for that the concerned Minister said "No". So I have no other way out except to extract information at least now in this House So I am availing of this opportu-There are three palaces, that way Mysore Maharaja has got huge property He gave a lengthy list of property saving that all that was his private property Nobody knew how much was his private raja.

property and how much was Government property. But in the anxiety to effect merger at that time all that property was treated as private property. I have nothing to say with regard to that property which is already recognised as the private property of the Maharaja and I do not want to enter into details about that But with regard to the three palaces, one palace in Bangalore, one palace in Mysore and one palace in Ooty, these three palaces are not the private property of the Maha-

There is a condition attached to these three palaces. The condition is that they are not alienable under any circumstances and he has accepted this condition with open eyes. Now, attempts are being made to convert these three palaces into private property of the Maharaja. He was enjoying possession of these three palaces.

THE VICE-CHAIRMAN (SHRI V B RAJU) How much time will you take?

SHRI VEERFNDRA PATIL Another five or ten minutes. He was enjoying possession of these three palaces in his capacity as the Ruler

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) श्रीमन यह कायकम कल के लिए भी लगा हुआ है। आज का जो एजेन्डा है यह 2,9 और 30 तारीख दानो दिन के लिए है। बालन दे उनका।

उपसभाष्यक्ष (श्री वी० बी० राजू) तरीके | से प्रतना पटना है।

श्री नागेश्वर प्रसाद शाही 2 दिन के लिए है। कन कलिए भी है।

श्री **ग्रोम् मेहता** एजेन्डा ऐस ही इण्यृक्तिया जाता है सत्रेटेरिण्ट सं। दूसर दिन इसमें कोई ग्रीर भी एडीणन हा जाता है। जपसभाध्यक्षा (श्री बो॰ बो॰ राजू) यह 2 दिन के लिए है कह कर लम्बी चौडी बाते नहीं करनी है। जितना टाइम है उतनी ही करना चाहिये।

श्री श्रोम् मेहता बिजनेस एडवाइजरी कमेटी ने सिर्फ 2 घटे एलाट किए है।

श्री नवल किशोर (उत्तर प्रदेश) ग्राप चाहे ता उसकी 20 मिनट रख सकत है। उसमे क्या बात है<sup>?</sup>

SHRI OM MEHTA Six or beyond six, we have to dispose of this item

THE VICE-CHAIRMAN (SHRI V B RAJU) The only thing is the House has to sit longer

DR BHAI MAHAVIR (Delh<sub>1</sub>) Was it decided that the House should sit all six?

SHRI OM MEHTA The House will sit till six or beyond six to complete the business. You cannot have it both ways

दमरा आइटम नहीं लेगे लेकिन इसका ना पूरा करगे।

THL VICE-CHAIRMAN (SHRI V B RAJU) Please continue

SHRI VEERENDRA PATIL Sir, one legal point I was making here that these three palaces the Maharaja was enjoying in his capacity as the Rulei Now after the de-recognition of the Rulers, he has no right over these properties and even the Government of India has no right to make any amendments so as to be advantageous to the Maharara Regarding these three palaces the condition of inalienability was accepted by all the parties concerned. The conditions are so rigid and they are very clear Of the three palaces, in the case of the Mysore palace there is a relaxation So far as the other two palaces, the palace in Bangalore and the palace in Ooty, are [Shii Vectendra Patil]

concerned, they are not alienable to anybody under any circumstances, not even to the Government, but an exception has been made in the case of the Mysore palace It is said that if the Maharaia at any time wants to alienate the Mysore palace, such an alienation shall be in favour of the Mysore Government It has been made very clear I know it because I have studied this problem Sir, what was the consideration for accepting this condition? The consideration was that the State Government took the responsibility of maintaining all the three palaces To this day the State Government, by spending huge amounts is maintaining all the three palaces are spending nearly Rs 80,000 to Rs 90,000 on the maintenance of these three palaces This was one of the privileges enjoyed by the ex-Rulers The privilege was to enjoy possession of these three palaces during his life-time and during the life-time of his successor. Now all the privileges have gone The ruler is no more a ruler The property according to the examinat on that was done by us at the State level has automatically vested in the State Government. It is no more the property of the Maharaja this was the position in 1970 the Maharaja approached the State Government was thinking of converting one of these three palaces, that is the Bangalore palace, into a posh hotel. When he approached the State Government, we said we will examine the position and then let you know I got the position examined Not that I had any prejudice against the Maha-I have all regards for the Maharaja, all respects for the Maharaja When I got it examined by the Law Department and also by the Advocate General, they said as long as the Mihaiaja was the ruler of Mysore he was enjoying these properties and he had imited right in these three properties, now the rulers have been recognized and the privileges have been about 1 this these three properties

do not belong any more to the Maharaja Then we informed the Maharaia said these are our difficulties, we cannot do anything, we are helpless in the matter Then he preterred to approach the Government of India, and the Government of India in 1970, I think towards the end of 1970, sent a communication to us asking for our They said the Maharaja has comments approached us with a request to remove the conditions of inalienability, what have you to say in the matter. Then we got everything examined and everything is on the record. We examined it thoroughly and we wrote back to the Government of India saying that these three properties, according to the interpretation given by our legal experts, did not belong any more to the Maharaia and therefore there was no question of temoving any condition They When I relinquished office kept quiet the Government of India made a tresh reference to the State Government which was under President's rule. I would like to know what prompted the Government of India to make a fresh reference to the State Government when they were already in possession of full details about the case They tried to get a favourable report from the State Government because they knew that without the concurrence of the State Government it was not at all possible for them to take any final decision 1 know Sir, because from whatever I have heard and I have understood from reliable sources I can only tell this House that although the Governor at the instance of Central Government wanted to send a twourable report at that time, there were protests and some legislators sent protest letters to the So he preferred to defer a governor decision. He kept the file like that present Government within three months after assuming office took a decision and if you want to remove these conditions and allow the Maharaja to dispose of his property, we have absolutely no objection. The Chief Minister went

to the extent of saying that this is a matter only between the Government of India and the Maharaja and they had nothing to do with it, although he knew that every year according to the Budget estimates and the provision made in the Budget they are spending Rs. 70,000 to Rs 80,000 on maintenance. Sir, I would not have mentioned and given this emphasis on this problem if it was a small property. This is a property worth more than Rs 15 crores The property in Bangaloie itself is worth nearly Rs 10 crores We are very much concerned about the Bangalore property, not so much concerned about the Mysore palace and the Ooty palace because I had already a discussion with the Maharaja to convert the Mysore palace into a museum, and that proposal is still there Attem pts are now being made to permit the Maharaja to dispose of these properties which entirely belong to the State, and these properties

have been built out of State funds 5P M. do no know whether every Member of

This House has any idea of these palaces They are palatial buildings with vast compounds in the heart of Bangalore City and Mysore City They are worth cre es and When I want to extract information in this House, the Government of India says that the whole matter is under consideration in consultation with the State Government And there, in the State Assembly, the Chief Minister said that I have already received a communication from the Government of India, the Government of India has taken a decision and they have indicated their position to me and they have already decided permitting the Maharajah to dispose of the property.

AN HON MEMBER This is the socialist regime

SHRI VEERENDRA PATIL: He has made a statement on the floor of the House-I am not talking anything off the record. He has made a statement Not only has he made a statement but he has also read the extracts of the letter that he has re-

ceived from the Government of India And here when we come and want to extract information, we are told that the entire matter is under consideration Nou I want to know which statement is correct, whether the statement made by the Chief Minister on the floor of the Houseextracts of the letter received by him were also read out by hun in the House-or the information furnished to us in this My charge against this Government is that they are deliberately suppressing this fact. I also understand that before the Maharajah went to West Germany for treatment, he was here, the Chief Minister and some Ministers had accompanied him. They made an approach to the concerned authority in the Government of India and I am told that he has been assured that "you need not worry, you are going to be permitted" I went to know whether this is the socialistic step want to achieve socialism in this country by this method? Why this farce at all? If you have got sympathies for him, you can come out and say, we have got sympathies for this reason This is one instance which I wanted to quote and bring before the House by way of illustration just to show how backdoor methods are being employed to create rights and privileges for these prince, Attempts are going on to acquire their properties, not only in Mysore. Sir, you are aware that even in Hyderabad attempts are going on to acquire Nizam's property I want to know why You are going to bring in urban property ceiling. We know that according to the proposal that is now before the Government of India, only upto five lakhs worth of property is going to remain with them and over and above five lakhs, it is going to be the property of the Government. Knowing full well that such a provision is going to be made, why there is hurry in acquiring this property and paying handsome compensation. There is a deeprooted

Bill, 1972

THE VICE-CHAIRMAN (SHRI VB RAJU) You finish

SHRI VEERENDRA **PATIL** I finishing in a minute or two

THE VICE-CHAIRMAN (SHRI VB RAJU) It is already 25 minutes You cannot go on.

SHRI VEERENDRA PATIL That is all right Thank you very much

THE VICE- CHAIRMAN (SHRI VB RAJU) Mr Shahi

SHRI MAHAVIR TAYAGI Sır before you proceed with the debate, I want one clarification

THE VICE-CHAIRMAN (SHRI VB RAJU) You can seek it later on

SHRI MAHAVIR **TYAGI** (Uttar Pradesh) Otherwise, we can

THE VICE-CHAIRMAN (SHRI V B RAJU) The Minister will speak

SHRI MAHAVIR TYAGI Let him But how much ex-gratia amount it is! How much amount does it involve? I want to know Have you any idea of the expenditure involved with regard to the ex-gratia payment?

SHRI DAHYABHAI V PATEL How many years' loss of public sector projects?

THE VICE-CHAIRMAN (SHRI VB RAJU) Mr Shahi

SHRI MAHAVIR TYAGI Sir, on a point of order According to Rule 64(1)—

"A Bill involving expenditure shall be accompanied by a financial memorandum which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved case the Bill is passed into law

'ex-gratia' is printed in italics and they are not giving any financial memorandum So, we have no idea, and even the figures are not being given Ex-gratia means how much?

THE VICE-CHAIRMAN (SHRI VB RAJU) It is mentioned

SHRI MAHAVIR TYAGI Why no financial memorandum is there according to this rule?

SHRI HR GOKHALE I am talking of the point of order only There is no question of a Financial Memorandum in this because so far as the provisions of this Bill are concerned it does not authorise payment of any ex-gratia payments to the rulers This is not a Bill providing or authorising the Government to make any payment That authority will be sought from Parliament, both the Houses, when the Demands for grants will be made. Everything will be before both the Houses of Parliament It only says if and when Parliament sanctions any ex-gratia payments then those ex-gratia payments will be free of income tax There is no financial liability involved in it

THE VICE-CHAIRMAN (SHRI VB RAJU) There is no point of order Mr Shahi

SHRI MAHAVIR TYAGI I withdraw my point of order

श्री डाह्याभाई व॰ पटेल : इस कहना ह कि उधर बैठा क्यांकि ग्राप की जगह उधर है।

श्री नागेश्वर प्रसार शाही उपाध्यक्ष महोदय ग्रभी पटेल जी *कड़ र*हे है कि संगठन काग्रेस इतना त्याग कर कि त्यागी जी उधर बैठ जाय ताकि विरोधी पक्ष में कम से कम मुथरा ता रह।

श्री महाबीर त्यागी मिनिस्टर साहब ने कहा । प्रधान मत्नी श्रीमती इन्दिरा गाधी ने कहा कि एक्सग्रेशिया पेमेट की बात ग्रायेगी तो वह बिल फिर श्रायेगा श्रोर उसका एक मेमोरेडम ग्रायगा। ग्रगर ऐसा होगा तो उस वक्त हम गौर कर लेगे।

उपाध्यक्ष (श्री वी० बी० राज) शाही जी भ्रापका समय खराब हा रहा है।

श्री नागेश्वर प्रसाद शाही श्रीमन् ममय तो हमारा कभी खराब होता ही नही है। मैं यह कह रहा था कि काग्रेम मना दल ने जिन नीतियो की घोषणा पहले अपने चुनाव मे की थी श्रौर जिनके श्राधार पर जनता को गुमराह करके उनका वोट प्राप्त करने मे सफल हुम्रा था ग्नब उन सब का धीरे-धीरे भडाफोड हो रहा है। रग लाती है हिना पत्थर पे घिम जाने के बाद। इसी तरह से उनकी नीतिया धीरे-धीरे घिमी जा रही है, पत्थर पर रगडती जा रही है तो इनकी कलई खुलती जा रही है। इन्होने गरीवी हटाग्रो का नारा दिया कि हम गरीबी हटा देगे। जब बोट ले लिया तो प्रधान मत्नी ने कह दिया कि कोई हमारे हाथ मे जादू की छडी है जिसका घुमा दे ग्रौर गरीबी हट जाय । बात साफ हा गई।

दूसरी बात यह मैक्यूलैरिज्म की करते है। इस सम्बन्ध मे भी मैने कल बताया कि यह कैसा व्यवहार करते है। मुसलमान के पास जाते है तो कहते है कि हम मुसलमान है। हिन्दू के पास जाते है तो कहते है कि हम हिन्दु है ग्रीर ग्रगर केरल मे चने जाते है तो यह कहते है कि हम सब ईमाई हो गये है। इनकी यह नीतिया ह। ग्रब इनके समाजवाद को देखिये । श्राज इनका समाजवाद इस टेस्ट पर है कि कैसा समाजवाद इनका है। भोला पासवान साहब चते गये। बिहार मे लाखा लाग भूख से ग्राज तडप रह है लेकिन उनके लिए ग्राज इनक पास पैसा नही है

दस करोड़ 75 लाख म्पया देने की बात है तीन सौ राजाम्रो के लिए, जिनके बारे में यहां मरकार कर रही है। ग्राप गौर करे, ग्राज उनक 13 RSS/72-8.

धन नही है। धन इनके पास किसके लिए है।

था कि यह राजा, महाराजा शोषक है। जिस समय ग्राप का प्रीवीपर्स के बारे मे सविधान का संशोधन विधेयक पेश हुम्रा था, यही प्रधान मत्नी ने ऐलान किया था कि मेरी कोई सहानुभूति इन राजास्रो के साथ नही है। उन्हान हजारो मालो तक जनता का भाषण किया है। उन को कोई हक नहीं है ग्रपने प्रीवीपस तन रा ग्रौर ग्राज वही प्रधान मत्री ग्रपन ग्रमली रग में सामन <mark>म्रा रही</mark> है। उन्हा राजाम्रा का जो जनता का शोषण करते थे जिनका करोड़ो रुपया विदेशी बैंको मे रखा हुग्रा है ग्रौर जिनके पाम ग्राज भी लाखा और करोडा की ऐसी सपिन है जिसका ग्रापको पना नहीं, जो केवल ग्रपनी श्रामरी की बदूके स्रौर राइफले वेच दे तो लाखो लाख रुपया उनकी पाकेट में श्रा जायगा, उनके बारे मे मत्री महोदय ने ध्रपने विधेयक मे क्या रखा है। म्राप इसका उद्देश्य देखे । शासको को धीरे-धीरे परि-

श्री महावीर त्यागी यानी पार्टी क लिये लायलिटी लेने के लिए।

र्वातत परिस्थितिय। का ग्रभ्यस्त बनन मे समर्थ

बनाने के लिए ३७७ श्रत कालीन उपलब्ध करने

वाला विधेयक

श्री नागेश्वर प्रसाद शाही उनके लिए यह पुनर्वास भत्ते का इतजाम कर रहे है जैस वह कोई रिफ्यूजी हो, जैसे वह पाकिस्तान से भाग कर आये हो जिनके पास न मकान है, न घर है न दवा है, न रोजी है, न रोटी है न कपड़ा है शरीर पर ग्रौर जा भूखो मर रहे है, उनके लिए यह सरकार पुनवाम की व्यवस्था करने की बात सोचती है उन 300 व्यक्तिया के लिये जिनमे ग्राज बहुत थाडे म लाग हिन्दुम्नान मे रहते है, जिनमें में ग्रधिकाण ग्रपना समय पेरिस ग्रौर लन्दन मे बिताने हे, जिनमे से ग्रधिकाण लागा का विदेशी बैंको मे खाता है ग्रौर सरकार स्वय इम बात को स्वीकार करती है ग्रौर कहती है कि हम उसका पता लगायेगे, उनके लिए पुनवसि की व्यवस्था यह श्रीमती इन्दिरा नेहरू गाधी की

[श्री नागेण्वर प्रमाद शाही] समाजवाद का ग्रमली स्वरूप हमारे सामने ग्रा रहा है। भारत में जहां पर 20 करोड से अधिक लोग माधारण जीवन स्तर के नीचे का जीवन व्यतीत करते हे, सरकारी स्रादेशों के स्रन्सार जिस देण में 20 करोड़ से उपर जनता दोनों वक्त भोजन न पाती हो, उस देश में 300 लोगों के लिए यह श्रीमती इन्द्रिश गांधी की मरकार श्रपनी समाजवादी बातो को व्यवहार में लाने में पौने करोड़ रुपया देश जा रही हे इसलिए कि उनको पून स्थापित किया जा सके। वह इन्हे विस्थापित समझ रही है, इन्हें रिपयुजी समझ रही हे ग्रौर यह वह कह रही ह कि उनको पूनर्वास भत्ता---मग्रावजा नहीं कर रहे है, वह कंपेमेशन नहीं कह रहे है, वह कह रहे है कि हम उनका पुनर्वास भन्ना दे रहे है उनको पुनर्वासित करने के लिए, उनको बमाने के लिए, उनके निर्वाह के लिए ताकि ग्राज की परिस्थितिया के श्रनुसार वह ग्रपने को दाल सके। यह श्रीमन्, इस मना काग्रेम का माननीय कुलकर्णी जी की काग्रेम के समाजवाद का नमना है। इसी लिए मै यह कह रहा ह कि वह भ्रब सही १ग में आ रहे है और उनका समाजवाद सही रग में जनता के सामन ग्रा रहा है कि कैमा यह समाजवाद है। मुझे शका ह श्रीमन्, दीक्षित जी ग्रहा से चले गये उठ कर, कि शायद इसके बाद यह ऐसा विधेयक न ले श्रावे कि यह मबी जो दम पाच माल गृहियो पर मौज मारते हे उनको पुन स्थापित करने वे लिए कुछ व्यवस्था हानी चाहिए।

श्री महाबीर त्यागी उनका पेशन दी जाय।

श्री नागेश्वर प्रसाद शाही णायद दम तरह की व्यवस्था करे ताकि वीरे-बीरे वह ग्रामं का माधारण जीवन में ला सके ग्रीर माबारण व्यक्तियों की तरह वह रह मके उसके लिए उनकी भी व्यवस्था होनी चाहियें। इस तरह की व्यवस्था वह कर सकते हैं। काई चीज उनके लिए ग्रामभव नहीं हैं। (Interruption) तो इसलिए में कह रहा हूं कि ग्राम गौर करें कि यह पौने ग्यारह करोड़ रुपया जो बटेगा उसमें ग्रायकर भी नहीं

है। क्या मतलब इसका हुआ ? गागुल साहब ग्रापंत बयात में सब कुछ कह गये, लांबल उपमें यह नहीं बताया कि आखिर जिनको धीरे-धीर यह बसाना चाहत है साधारण लागा के जीवन में जिनको यह अस्यस्त करना चाहते हैं, उनके अस्यस्त होने में वित्ताई क्या है। क्या दिक्कत उनके सामने हैं ? बेचारे दग हजार लाग जो हिन्दुस्तान पाकिस्तान के युद्ध में राजस्थान वी सरहद पर थ, जा पाकिस्तान के ग्रन्दर थ जिन्होंने ग्राप की सेना का साथ दिया, जिनकी सहायना से ग्राप की सेना जीती ग्रीर तेजी से ग्रापे बढी उनको जब पुन स्थापित करने की बात ग्राती है तो ग्राप कहत है कि वे पाकिस्तान वापस चल जायेगे।

Bill, 1972

श्री रहाबीर सिंह (हरियाहा) उनका क्यां मरवान हा !

श्री नागेश्वर प्रसाद शाही. मरवाता कौन है। तुम लोग इतने गद्दार हा कि किसी ईमानदार वफादार का समझत नहीं हो।

1HE VICE-CHAIRMAN (SHRI V.B. RAJU): You please address the Chair.

SHRI NAGESHWAR PRASAD SHAHI: 1 am addressing the Chair.

ये इतने गद्दार ह कि ईमानदार वफादारों की कोई इज्जन नहीं करन है। ये वह लीग हैं जिन्होंने कि हिन्दुस्तान का साथ दिया, जिन्होंने कि हिन्दुस्तान का साथ दिया, जिन्होंने कि हिन्दुस्तानी सेना का आगे बढ़ाया और जिस पर आप बड़े जान में कहें कि हम तो बड़ें जीत गयें। उस जनता की सहायता के उपर आपकी में में जीती और आज उनका बमान के लिए आपके पास बन नहीं है, उनकी व्यवस्था करने के लिए आपके पास बन नहीं है, उनकी व्यवस्था करने के लिये आपके पास पैसा नहीं है और आप कहते हैं कि वह बापम जायेंगे। उनको कैम्पों में रख कर उनकी दुर्गित कर रह है। और तीन भी व्यक्तियों के लिये पान स्थारह करोड स्पया आज आप दे रहे हैं विना आयकर के। में कहना बाहता

बजट में होगा ।

मप्लीमैटरी

ह कि यह बोन सा रूप समाजवाद का रखा ह । श्रोर वय तक बाखा देगे हिन्दुस्तान की जनता को समाजवाद से।

थीमन्, म इस विधेयक का, इस बात को छाड-वर क कि इसम जा पुनर्वाम की उनकी व्यवस्था किये हुए हे म्रोर जिस पर पौने ग्यारह करोड रुपया बिना श्रायकर का देना है, बार्का हिस्से का, स्वागत करता है। मैं इसका घोर विरोध करता ह जा देने जा रहे है अपने समाजवाद के नाम पर पोने ग्यारह कराड रुपये।

श्री महाबीर त्यागी पोने ग्यारह करोड रूपया कहा है इसमें

श्री नागेश्वर प्रसाद शाही 10 करोड 75 लाख ग्पया इहोन कहा है।

श्री महावीर त्यागी कहा है! कहा है ?

श्री नागेश्वर प्रसाद शाही हा, लाक सभा मे मी कहा ह श्रीर यहा भी कहा है। **पौ**ने म्यारह कराड रूपया दे रह है।

श्री महाबोर त्यागी पौन ग्यारह करोड रपया मेक्शन कर रहे है।

श्री नागेश्वर प्रसाद शाही सेवशन इसमे होगा ।

श्री महाबीर त्यागी यह विल मे पौने भागत कराड रुपया सेक्शन होगा।

श्री नागेश्वर प्रसाद शाही मिनिग्टर माहब ने कहा था। इस बिन में जिक नहीं है लेकिन भिनिस्टर साहब ने अपनी स्पीच में कहा था कि यह पाने ग्यारह करोड रूपया तक है।

श्री रखबीर सिह यह सप्लीमैटरी बजट मे ग्राय्या ।

श्री महाबीर त्यागी नो यह भीने ग्यारह कराइ रुपया इसमे अनवाल्व्ड है। यह कैसे हो सकता है।

श्री महाबीर त्यागी यह तो इन्होंने नही बताया । यह इसम इनवाल्ब्ड

श्री नागेश्वर प्रसाद शाही वह

श्री रखबीर सिंह बजट के अन्दर है। आप समझते क्यो नहीं !

श्री बनारसी दास चौधरी माहब, जरा माफा उतारा तब समझ में आयेगा । अध्यक्ष महोदय. मेरा प्वाइट ग्राफ ग्रार्डर है। प्वाइट ग्राफ ग्रार्डर जरा सून ले। म एक बात ग्रर्ज करता है। भ्रभी त्यागी जी ने उस बात ना रेज विया। मत्री जी ने जो बहा वह यह कहा कि हम केवल इम सदन से ग्रधिकार चाहते है प्रिसेज को, एक्स-हलर्स को, पेमेट करने के लिए, तो ग्रब जो पेमेट किया जायगा वह ग्रगर बजट के श्र ग्रायेगा तो, थीमन्, मैं ग्रापवे द्वारा मालुम करना चाहना ह कि फिर किसी भी विधेयक मे फाइनशल ममोरेडम की कास्टीट्युशन के सुताबिक कोई जरूरत है ! मिनिस्टर महोदय यह कहेगे कि इस बिल मे जो भी फाइनैशल लाइबिलेटी ग्रायेगी वह सदन के सामने ध्रुबजट आयेगी, तो इसका मतलब यह है कि . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Already it has been ruled that there is no point of order.

SHRI BANARSI DAS . I am raising another point. Are you making a precedent that in all future enactments there will be no need of a financial memorandum as the plea has been taken by the Law Minister that it will be put before the House through the Budget? It means the financial memorandum will have no bearing.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We are now discussing the Blll. There is no point of order in this.

SHRI BANARSI DAS: I am very sorry, Mr. Vice-Chairman. You must at least [Shri Banarsı Das]
read the Constitution. The honourable
Minister is by-passing the Constitution
altogether A new precedent is being put
before the House that in future all enactments
will dispense with the financial memorandum
and the House will know it only through
the Budget. This is very novel deviation.

THE VICE-CHAIRMAN (SHRI V. B. RAJU) There is no point of order.

डा० भाई महाबीर उपसभाध्यक्ष महादय, ग्रंभी थोडे समय पहले इस सदन ने पुरातत्व की वस्तुश्रों का बचाए रखने के लिए जिल पारित किया और अभी पुरानत्व की एक वस्तु का समाप्त करने के लिए एक नया विधेयक लाया गया ह। पुतरात्व की वस्तु जो मै कहना ह इसका स्वाभाविक ग्रर्थ यह है कि श्रब तक हमारे देश में जो कुछ राज्य थे, जो कुछ रियासते थी, जिनके राजाओं के पद समाप्त हो गए थे, उन राजाओं 'के पद समान हाने के बाद वह स्वाभाविक था कि जो विशेषाधिकार राजाम्री को राजा होने के नाते मिले हए थे वे भी समाप्त हो। चाहिए तो यह था कि ये विशेषाधिकार पहले समाप्त होते क्योंकि उनके द्वारा मनुष्य और मनुष्य के बीच जो ग्रतर, जो भेद, कानुन के मामने रखा गया था उसको जारी रहने का काई कारण नहीं था और णायद सदन के माननीय सदस्यों का यह विदित न हो कि जिसे समय प्रिवी पर्सेज को हटाने की बात थी उस समय भी हमारे दल की तरफ में प्रिवलेजेज समाप्त कर देने चाहिएं, यह बात कही गई थी, यद्यपि प्रिवी पर्सेज के हटान के सवाल पर जिस तरह से मरकार ने रवैया अपनाया उस पर हमने विरोध किया था। हमने वहा या कि प्रिवी पर्मेज को हटाने के लिए सरकार का ऐसी नीति अपनानी चाहिए जिसमे यह ग्रारोप न लगे कि देखिए, वचन को तोडा जा रहा है। परन्तू जा वचन दिया था, वह देने वाले भी भ्राप थे, इसी पार्टी की सरकार थी ग्रौर उस वचन का यदि ग्रापन इतने वर्षों तक निभाया, तो भी ग्रापने ही निभाया । एक दिन ग्रापने कहा कि ग्रब उम बचन को श्रागे निभाने की जरूरत नहीं है। किन कारणों से ब्रापन यह फंसला किया, वे कारण दश के सामन स्पष्ट नहीं हुए सिवाय इसके कि आपने कहा कि एक नया अभाना आ रहा है, नए परिवर्तन का युग है, इस परिवर्तन के युग में ये पुरानी बाते समाप्त हा जानी चाहिए। महांदय, उस सारे विषय में मैं जाने की जरूरत अब नहीं समझता क्योंकि हमने उस समय यह वहा कि प्रिवी पर्सेज का समर्थन हम नहीं करने लेकिन प्रिवी पर्सेज को हटाने के लिए सरकार कुछ मान्यताओं के अनुसार चले और उसके अनुसार चल कर इसको समाप्त करे। यह सरकार के लिए भी ज्यादा शोभाप्रद होता, परन्तु महोदय, प्रिवी पर्से हटा उसके साथ . . .

SHRI RANBIR SINGH . Point of order, Sir.

THE VICE-CHAIRMAN (SHR1 V. B. RAJU): Where is the point of order while he is speaking? Nothing has happened now.

SHRI RANBIR SINGH: Class room discussion is going on. The House should not be made a class room. Can the House be turned into a class room?

SHRI MAHAYIR TYAGI: How long are we going to sit today? It is already half past five.

THE VICE-CHAIRMAN: We are completing this Bill today.

डा० भाई महावीर परन्तु मरकार ने यह जो विश्वयक इस समय प्रस्तुन किया है इसमें सबसे महत्व की बात, जिस पर सदन का ध्यान ग्रीकृष्ट किया जा चुका है वह यह है कि ग्रापने एक ग्रिधकार ग्रपने हाथ में लिया है कि ग्राप राजाग्रों को एक-मुक्त पेमेन्ट करेंगे, एक मुक्त ग्रदायगी करेंगे जो कि लगभग पौने 11 करोड़ रूठ का होगा। सबी महादय ने कहा कि ग्रभी इसके बारे में ग्राप चिता मन कीजिए, जब यह सवाल प्राएगा, बजट के ग्रदर, उस समय इसकी सारी मीमांसा बता दी जाएगी। महोदय, सरकार बहुत कुछ इस तरह के वायदे करके ग्रपने हाथ में ग्रिधकार नेती है ग्रीर फिर उस ग्रिधकार का उपयोग जिस तरह से किया जाता है वह यह देश देख चुका है—वह कोई स्वच्छ तरीका नहीं होगा। तो बड़े-बड़े ऐसे ग्रिश्वरार लेने के बाद

सौदेवाजिया शरू की जाती है श्रीर उन सौदेबाजियो से किसको किस तरीके से दबाया जाए, खरीदा जाए, कौन किस तरह के लालच मे ग्राएगा, इन सब बातो को ध्यान में रख कर सरवारी दल दूसरों की, जो उससे अलग दिशा मे जाने की कोशिश कर रहे थे, तोडने की कोशिश करती है। वास्तव में सच बात यह है कि प्रिवी पर्स को समाप्त करने का सवाल तब आया और इस वास्ते ग्राया जब सरकार को ग्रीर काग्रेस पार्टी को यह लगा कि ग्रब तक जो राजा थे, जो उनके खेमे मे थे, वे थोडे-थोडे करके उसमे से निकलने शरू हो गए थे। इसलिए उनको सजा देने के लिए; उन पर रोक लगाने के लिए, इरा-धमका कर ग्रंपनी तरफ स्त्रीचने के लिए कोशिश की गई, लेकिन जब इस बात में भी कामयावी नहीं हुई तब कहा गया, ठीक है, अब प्रवी पसं समाप्त कर दिए जाएगे, लेकिन कुछ-त-कुछ एलाउन्म दे दिया जाएगा ग्रौर कुछ रिहैविलिटेशन ग्राट दे दिया जाएगा । ग्रब यह रिहैबिलिटेशन ग्रान्ट का जो स्वरूप है वह हमारे सामने आ रहा है। यह रिहैबिलिटेशन ग्रान्ट किस ग्राधार पर दिया जाएगा इसके बारे मे नहीं बतलाया जा रहा है। सलाहकार समिति मे जब प्रधान मबी जी से इम बारे में पूछा गया था तो उन्होंने बतलाया कि यह जो छोटे राजा है उन्हे ज्यादा दिया जाएगा भौर जो बड़े राजा है, उन्हें कम दिया जाएगा। लेकिन किम भ्राधार पर तय होगा, उसके बारे कुछ स्पष्टीकरण नहीं दिया गया है। इस स्पर्ध्टाकरण न देने का परिणाम क्या होता है ? परिणाम यह होता है कि मत्री जी प्रधान मती जी, मरकार भौर दूमरे बड़ै-बड़े नेता बैठ जाते हैं और हर एक के सामने पौसा फेका जाता है ग्रौर हर एक को किसी न किसी तरह का प्रलोभन दिया जाता है और इस तरह से उन्हे अपनी तरफ स्त्रीचने का दग बनाया गया है। तो मै यह कहना चाहता ह कि यह कोई न्यायसगत तरीक। नहीं है और देश के ग्रदर कोई स्वच्छ परम्परा का ढग नहीं है। ग्रगर मरकार यकमण्त ग्रदायगी करना चाहती है--इस श्रदायगी के जो कारण दिए जाते है, व कारण पर्याप्त समझ मे नहीं ग्राते है--हम यह बान समझ लुकते कि जिस समय यह त्रिवी पर्स हटाए गए उस सगय सरकार इस बात की जाच करती कि कौन-कौन से राजाग्री के प्रिवी 'पसं क्सि-किस काम आते है। यदि उन के कर्मचारी हैं, तो क्या यह प्रिवी पर्स उनकी भलाई 13 RSS/72-9.

कार्या में लगाया जाता है। में ऐसे राजात्रों को जानता ह-जिनका प्रिवी पर्स का बडा भाग स्कालर्राशप. दूसरी धार्मिक संस्थाग्री की चलाने में तथा धार्मिक कार्यों में लगाया जाता है । यदि सरकार इस प्रिवी पस का विश्लेषण करके यह बतलाती कि इतना रूपया राजाम्रो के कर्मचारियों की भलाई के लिए है, इतना रुपया स्कालराशिय वे लिए हैं, तब तो बात समझ मे आ सकती भी और बह रूपया राजाश्री को देने के लिए कोई कारण नहीं था क्योंकि यह रूपया किसी अच्छे काम पर लग रहा है भीर सरकार उस अच्छे काम का जारी रखेगी। परन्तु महोदय, मर्त्रा जी ने लोक सभा मे जो ग्राण्यामन दिया वह यही दिया कि राजाओं के कर्म-चारियों के साथ सरकार की वड़ी हमददी है और उह उनके बार में वडी हमदर्दी के साथ विचार भी कर रही है। सरकार की हमदर्श के बारे में हमें कोई शक नहीं है। लेकिन वह हमदर्दी कहा तक पूर्ण होती है। उसके बारे मे हमको थडा सदेह है। सन्कार बहुत से लोगों के साथ हमदर्दी रखती है। इस देश मे जो चार करोड लोग े कार है उनके साथ भी मरकार की उमदर्दी है। सरकार की बीम करोड़ त्रोग जा पायर्टी लाइन के नीचे हैं उनके साथ भी हमदर्दी है। सरकार की उन ग्राठ नी कराइ परिवारों के साथ हमदर्दी है जिनके सिर पर छाया नहीं है और जिनके घर अभी तक छाया नहीं मिलती है। लेकिन सरकार की इस तरह से सबके साथ हमदर्दी एखने में उनकी समस्यात्रों का हल होते दीखना नहीं है। सरकार ने सबके भाय हमदर्दी रखी है। मरकार ने कीमते बढ़ने के सम्बन्ध में भी हमददीं रखी है लेकिन कीमता को बढ़ने से अभी तक रोक नहीं पाई है। उसकी जो हमदर्दी है वह केवल होठ तक ही सीमित है और उसके श्राभे क्छ भी नहीं है। मरकार को राजाओं के कर्म-चारियों के सम्बन्ध में कोई चिला नहीं है। उसे इस बार में सोबना चाहिए कि जिन राजाग्रो क प्रिवी पर्स में इन कमंचारियों का पालग-पोषण होता था. परिवार वाली का पालन-पोषण होता था, ग्राज उनकी कुछ दिया जाएगा या नहीं और उनके लिए कुछ प्रवन्ध किया जाएगा या नहीं ? यह जो राजाश्रो को पौने <sup>र</sup>यारह करोड़ रुपया दिया जाएगा वह किस आधार पर दिया जाएगा ? इसको देने के बारे में क्या कमौटी हागी ? क्या वह कसौटा होगी जिसमे बैठ कर काग्रेग पार्टी के नेता तय करेंगे कि किस-किसने पाटी की कितनी

[डा० भाई महावीर]

सेवा की है कौन पार्टी के प्रति वफादार रहेगा? क्या इस मापदड के अनुसार फैसला किया जाएगा? हमें इस बारे में सदेह है।

SHRI MAHAVIR TYAGI. Does this Bill authorise ex-gratia payment?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This Bill does not mention anything about it.

हा॰ साई महावीर . त्यागी जी ने जो बात पहले उठाई थी उसीको फिर उठा रहे हैं। प्रण्न यह नहीं है। मैं आपके सामने उदाहरण रखना चाहगा। सरकार ने कोकिंग कोला माइन्स को अपने हाथ में लिया और लेने के बाद एक कराड की राशि नहीं बिल्क 12 और 16 करोड रपया इन काल माइन्स वालो को देने से फैंसला किया। हमने इस सदन ने अन्दर सरकार से पूछा कि वह काइटारिया बतलाइए जिन्के आधार इतनी राशि इन काल माइन्स वाला को दी जा रही है। इस बारे में हम श्री कुमारमगलम की आधा घटे बात सुनते रहे लेकिन इस चीज के बारे में कुछ भी अन्त तक मालम नहीं हो सका।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): This Bill does not contain anything relating to that. This point is not covered here. The House will have an opportunity when the question comes up before, the House.

DR. BHAI MAHAVIR · That is what I am saying.

SHRI MAHAVIR TYAGI: No payment can be made unless Parliament authorises it.

DR. BHAI MAHAVIR: What I am saying is that we have precedents on record where Parliament was asked to agree to payments being made to coking coal millowners according to the list drawn up by the Government, without the Parliament being taken into confidence as to the criteria on which those payments had been

fixed. The list was drawn up by the Government. What I am trying to make out is this that even in that case when we asked the Minister as to how and on what basis the payments had been decided upon, we told that "Our officers have gone there, our experts have examined this and you leave the rest to us". We have found what the value of those mines is today. This is not the way to show to the people that justice has been done. I pointed out at that time also that justice should not only be but IS should have been done इमलिए महोदय, मैं यह कह रहा ह कि उस वक्त भी आप एक सुची ले आएगे और कहेगे कि इसके कारण ये पेमेन्टस किया जा रहा है। काग्रेम पार्टी का बहमत है। हमारे वहत मित्र, जैसे चौधरी साहब बैठे है, उन्हे इशारा मिलने की देर है वे वोट के लिए बटन दबान को तैयार बैठे है। बहुत-से मित्र हैं जो उस वक्त दिमाग से काम लेन की जरूरत नहीं समझते और ह्विप के आदेश पर भ्रपनी भक्ति प्रगट कर सतुष्ट हो जात है। श्रीमन्, मेरा निवेदन यह है कि इसके लिए क्राइटेरियन क्या है ? जैसा मैंने बताया. ग्राप उन एम्प्लाईज के लिए. जा स्कालरशिएम दी जाती थी उनके लिए जा-जो खर्चा होता था उसके लिए सरकार जिम्मेदारी नेती, तो शायद इम सदन के सदस्यों को ग्रीर उस मदन के सदस्यो को इस पर ग्रापत्ति नहीं होती, लेकिन ऐसा नहीं किया गया ।

यहा पर निहै बिलिटेशन वी बात वही गई है। क्या राजाओं की स्थित वैंमी है जैमी आज उन लागों की हैं जिनको 20, 25 या 30 रुपये पेंशन मिलती है 20 माल पहले या 25 साल पहले से जब से रुपये की कीमत आज 25 पैंसे भी नहीं रही, लेकिन उनकी मागों की तरफ सरकार वा ध्यान नहीं जाता। ऐसे लोग है जिनकी तनप्वाह 17 ने पहले जिस स्तर पर कायम थी आज भी वहीं हैं। उनके साथ भी न्याय करने की सरकार वो अभी तक पुरसत नहीं मिली। अभी मैंने रेल मन्नी का एक वक्तव्य पढ़ा कि रेलवे के स्टाफ को नाइट एलाउस देने का जो कमीणन ने एवाई दिया है उसको मानने के लिए सरकार किंमटेड नहीं है यानी सरकार एवाई वहीं मान सकती ग्याय करने के लिए,

छोटे कमंचारी वर्ग के लिए जो रियायन करने की जरूरत होती है वह भी सरकार नहीं कर सकती, लेकिन सरकार जब ऐसे वटे लोगों के रिहैबिलिटेशन के लिए ग्राट सैकशन करती है, तो इस देश में सदेह पैदा होते हैं कि सरकार राजाओं के प्रति हमदर्दी के वास्ते नहीं बिल्क वह इसका प्रयाग एक पोलिटिकल लीवरेज की तरह, एक यत्न के तौर पर, एक श्रीजार के तौर पर उनको श्रपनी पार्टी के पक्ष में करने के लिए कर रही है।

सभी मेरे मिन्न वीरेन्द्र पाटिल ने मैसूर के प्रासाद के बारे में कहा। यह सवाल पहले भी उठाया गया था और कन्मलटेटिव कमेटी में भी यह प्रक्न उठाया गया, पूछा गया कि क्या यह महल जो है वह महाराजा की प्राइवेट प्रोपर्टी है या वहा वी मरकार की, प्रादेशिक मरकार की प्रापर्टी है। स्राज इस तरह के मामलों में, जैमा कि श्री पाटिल ने कहा, मरकार पहले एक स्टैड ते, बाद में दूमरा स्टैड ते, तो उममें केन्द्रीय मरकार का यह मशा दिखाई देता है कि राजासा के ऊपर प्रभाव डाल कर उनसे राजनीतिक लाभ उठाया जाए। यह स्थित इम मारे मामले के सन्दर तए मन्येह पैरा करती है।

वहत ज्यादा मुझे वहना नही है। में केवल इतनी हो बात करता हू कि जो ग्रान्दोलन डेढ साल पहले गरीबी हटाम्रो के बहत जोरदार नारे से चला था वह तो सफल नहीं हुआ बल्कि गरीबी तो बहती दिखाई देती है। ग्रब ग्रगर सरवार लोगो को थोडा-बहन तुष्ट करने का यत्न कर रही है या कर सकती है, तो इसीमे गरीबी हटी नहीं लेकिन अगर कही अमीरी दिखाई देता है, तो उस अमीरी को हटाने के लिए हम बहुत जोरदार प्रयत्न कर रहे हैं। लेकिन उस प्रयत्न मे भी जब 11 करोड रुपए का मामला आता है वहा भ्रमीरी नहीं हट रही है, उस भ्रमीरी को इस तरह अपने हाथ मे जीवित रखा जा रहा है कि उसका फायदा म्रपनी पार्टी के लिए उठाया जा सके। इन शब्दों ने साथ, मोटे तौर पर मैं इस विधेयक का समर्थन करता ह, परन्तू इसके सम्बन्ध मे जो सन्देह पैदा होते है मैं ग्राशा करता ह कि मही महोदय उनका यथोचित समाधान करने का प्रयत्न करेगे।

SHRI MAHAVIR TYAGI: I propose hat we should adjourn now. It is half

past five. Continue tomorrow. This cannot be imposed on us

### (Interruptions)

It cannot be left for the Chair to continue; it is not dictatorial. This is a House.

SHRI DAHYABHAI V PATEL: Tomorrow we can continue. We can continue only with the consent of the House not otherwise.

THE VICE- CHAIRMAN (SHRI V. B RAJU): In the Business Advisory Committee it was already decided ...

SHRI MAHAVIR TYAGI: It is not our boss. Business Advisory Committee is only advisory. The final decision rests with us. It is not to be dictated. There is no quorum, There will be no quorum; we are all going

THE VICE-CHAIRMAN (SHRI V. B RAJU): There will be a statement, before the House adjourns, by the Agriculture Minister on sugar policy. There will be a statement.

SHRI DAHYABHAI V. PATEL . That also can come tomorrow. We are not prepared to sit.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It has been agreed ...

SHRI MAHAVIR TYAGI · I am sorry. You may carry on The Law Minister and his colleagues are there; they can carry on But it is not with our consent—not with the consent of the House. I want to bring it on record that we are not prepared to sit unless our consent is obtained. This is the privilege of the House. We have never agreed to it. We have never agreed to sit beyond half past five.

SHRI OM MEHTA: It was agreed in the Business Advisory Committee that the House will sit till six or beyond six if necessary.

SHRI MAHAVIR TYAGI: We have never said it.

SHRI OM MEHTA: You see the proceedings. It was put to the House. You should have objected at that time. The Chairman put it to the House.

THE VICE-CHAIRMAN (SHRI V. B. RAILD: We shall not break the committment. So. Surai Prasadji.

SHRI MAHAVIR TYAGI: How long have we to sit now? I am afraid this is something. If extension is expected any day, the formal consent of the House must be obtained.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Tyagiji, it was announced n the House already when the programme for the week was announced.

श्री सरज प्रसाद (बिहार) . सर यह जो विधायक हम लोगो के सामने प्रस्तुत किया गया है राजे महाराजो के विशेषाधिकारो की समाप्ति मम्बन्ध में इसमें कुछ ऐसी बाते हैं जो हम लोगों के गले के नीचे उतरतो नहीं है । इसमे जहां तक किमिनल प्रोसीजर कोड में जो विशेषा-धिकार राजे महाराजो को मिले हुये थे ग्रौर जहा तक उनकी समाप्ति का प्रश्न है वह तो स्वागत योग्य है । इसी तरह से सी० पी० सी० के अन्दर मे जो विशेषाधिकार राजे महाराजो को मिले हुये थे उनकी समादित का भी समर्थन किया जा सकता है। लेकिन इसमे कुछ ऐसी बाते ग्रहितकर है ग्रीर कुछ ऐसे उदाहरण इसमे कायम किये जारहे हैं कि ग्रगर भविष्य मे इसी का पालन हुन्ना तो जाहिर है कि हिन्दुस्तान का उससे निस्तार होने वाला नहीं है।

अभी हम लोगों ने एक बिल पाम किया जिस का नाम पुरावशेष तथा बहुमुल्य कलाकृति विधेयक है। उस विधेयक के ग्रन्दर यह तय हमा कि हिन्द्स्तान के अन्दर जो कला की वस्तुए है जो पूरानत्व की वस्तुए है उनका सरक्षण ग्रीर मग्रह सरकार करेगी भीर उनको सार्वजनिक स्थानो में स्याजियम रखेगी। हम लोग इस बिल के ग्रदन्र यह देखते हैं कि जो राजे महाराजो के पास ज्वैलरी है भ्राभूषण है उनको उन्ही के हाथो मे छोड देने को इसमे व्यवस्था की गई है। यद्यपि यह बात हम लोगो हिन्दस्तान के राजे जानकारी मे है कि महाराजो का रिकार्ड किनना सुन्दर भतकाल में रहा है। ये वहीं राजे महाराजे है जो इस देश . की कलाकृतियों का विदेशों में कौडी की कीमत पर बेच देते है। यही राजे महाराजे है जिन्होंने इन पुरातत्व की वस्तुओं का तस्कर व्यापार किया है श्रीर उहीं के हाथा में हमारी जो सरकार है उन ग्राभुषणो को छोड देती है क्या यह समझ कर वह छोड रही है कि ये आभएण उनके पास सुरक्षित रहेगे और ठीक से मौलिक रूप में रहेगे ग्रौर उनमें किसी प्रकार का परिवर्तन नहीं किया जाएगा । उनके ग्राकर प्रकार को वे ठीक-ठाक रखेगे लेकिन उनका ग्राकार प्रकार तो ठीक रह सकता है लेकिन जो ज्वेलरी है उस का तत्व भी उसी प्रकार से रहेगा यह ठीक से नहीं कहा जा सकता है ग्रौर राजे महराजे से यह उम्मीद की जाय कि वे उवको ठीक से रखेंगे यह भी सभव नहीं है। एक कहावत है हिन्दी में कि बदर के हाथ में नारि-यल । उनके हाथों में म्राज म्राप यह म्राभषण देरहें है कि जो खद इन कलाकृतियों को बेच चके हैं उनकों तस्कर व्यापार कर चन्ने है उनके हाथो में इस तरह के ग्राभुषण कीमती ग्राभषण छोडना कहा तक न्याय सगत होगा यह स्वय माननीय मत्री जी बताये। मेरा ख्याल है इसके बारेमेयह है कि इस तरह के आभएणो को उनके हाथो मे छोड़ना देण को उनसे विचत रखना है भीर यह भ्रन्यायपूर्ण है। इस तरह की चीजो को उनके हाथों में नहीं छोड़ना चाहिए और सरकार को उनको श्रपने हाथों में रखना चाहिए और जहां कही भी म्युजीयम हो या प्रन्य मार्वजनिक स्थान हो जिन स्थानो में इन ग्राभवणों को देश की ग्रन्य कलाकृतियों के साथ रखा जा सकता हो उनको वहा रखना चाहिए श्रीर इसके लिए ही सरकार को कोणिश करनी चाहिए ।

दूसरी बात यह है कि जो मुझे ग्रापत्तिजनक लगती है श्रीर जो मेरे गले के नीचे नहीं उतरती ग्रीर वह यह है कि इस बिल के अदर मरकार ने यह कहा है कि उनके हाथों में राजमहल रहेंगे और उन राजमहलों से जो श्रामदनी होगी वह भी इन्कम टैक्स से ग्रलग रहेगी श्रौर दूसरी बात यह है कि सरकार उन राजा महा-राजाश्रो को जिनकी हालन बहुत खराब है उनको जो एक्सग्रेसिया पेमेंट किया जाएगा पुनर्वास के लिए जो भत्ता उनको दिया जायगा वह भी ग्रामदनी कर से मुक्त रहेगा । इसी सदन में कूछ महीने पहले हम लोगो ने सविधान में संशोधन पास किया था राजे महाराजाग्रो के विशेषाधिकार उठाने के संबंध में भ्रीर उस समय यह बात कही गयी थी वई पार्टी के लोगो के जरिये से, कई माननीय मदस्यों की स्रार से कि राजे महाराजास्रो को किसी भी तरह का कपेसेशन, क्षतिपूर्ति नही दी जानी चाहिए। शब्द के बदल देने से उसका कटैंट नहीं बदल जाता है । नाम बदल दिया एक्सग्रेसिया पेमेट, लेकिन उसका ग्रथं यह नहीं वह कपेसेशन नहीं है, वह क्षतिपूर्ति नहीं है, शब्द भने ही बदल जाय. मतसब हही । तो उस समय यह बात उठायी गयी थी कि राजे महाराजाओं को एक पैसा भी मुझावजे का नहीं दिया जाना चाहिए, लेकिन यहा दस करोड 75 लाख भ्पया उनको देने की व्यवस्था है, उन राजे महाराजाग्रो की जिन्हें 25 वर्ष के दरम्यान में हिन्दस्तान के अदर 100 करोड़ रुपया दिया जा चका है, ज राजे नहाराजाश्रो के पास ग्रब भी काफी ग्रामदनी के दूसरे श्रोत हैं, कारखाने हैं, जमीन हैं, दूकाने हैं, जिनका विदेश में काफी स्पया रखा हम्रा है जिससे सूद भाता है, बैंक बैलेंस है, उन लोगो को यह रूपया दिया जाय यह बात कोई समझ मे ग्राने वाली नही हें। हा, उनकी हालत ग्रगर खराब होती, वह भी पावर्टी लेबिल के नीचे होते श्रीर तब कुछ देने की बात होती तो हम लोगों की बात समझ में ग्रा सकती थी लेकिन हैदराबाद निजाम ो दिया जाय, मैसूर के राजा को दिया जाय, काश्मीर के राजा नो दिया जाय, यह बात तो ममझ में ग्राने वाली नही

है और न समाजवादी परिभाषा के ग्रन्दर ही यह बात ग्राती है। समाजवादी परिभाषा के ग्रन्दर यह बात ग्राने वाली नहीं है। दया की दिन्ट से पेम्टे करने की बात की जा रही है। दया किसके माथ ! राजा महा-राजाओं के साथ। दया किसके साथ-देश के शोषका के साथ ! दया किसके साथ--जिन्होने हिन्दुस्तान का लटा हे उनके साथ ! हिन्द्स्तान की जनता के ऊपर जिन्होने अत्याचार किया है उनके साथ दया ! दया का कोई प्रश्न उनके साथ नही उठता । दया सरकार को दिखलानी है तो हिन्दस्तान के ग्रन्दर ऐसे बहतेरे लोग हैं जो कि आज दया के पास हैं। हिन्दुस्तान के ग्रन्दर ऐसे काफी गरीब लोग हैं जो कि हिन्दुस्तान की सरकार की सहायता में अपेक्षा करते हैं। जैसा कि माननीय सदस्यों ने वहा, हिन्दुस्तान के अन्दर 20 करोड लोग ऐसे हैं जो कि मबसिसटंस लेबिल के नीचे की, पावर्टी लेबिल के नीचे की, अवस्था में रहे हैं-दया उनके माथ की जाय। बिहार में ग्रकाल पड़ा हम्रा है, एक माननीय मित्र प्रहा पर भुख हडताल कर रहे है, कछ दिन पहले हमने मुखे के सम्बन्ध मे सदन में प्रश्न उठाया था । करीब 12 राज्यों के मित्रयों ने हिन्दुस्तान की सरकार के पास लिखा है कि हमारे यहा सकाल पड़ा हम्रा है, भक्षमरी की ग्रवस्था है, हमें सहायता चाहिए। ग्रापके खजानों में पैसा है तो यह पैसा ग्रकाल से पीडित, सुखे से पीडित जो लोग है उनकी सहायता के लिए दीजिए। यह तो नहीं हा मकता कि स्नाप पैसे का दूरपयोग स्रौर ऐसे लोगो को दीजिये जिन्हे पैसे की जरूरत नहीं तो जो ग्राज देश के ग्रन्दर राजा महाराजा हैं ग्रगर वह भोजन करते हैं। तो उन्हेहाजमे के लिए दवाकी जरूरत है झीर यह सरकार उनको इसलिए दे रही है कि बद्ध भख से मर रहे हैं। ऐसे लोगो को देने का कोई अर्थ नहीं है। ऐसा मालम होता है कि 1969 ई॰ ग्रीर 1971 ई० वे चुनाव में सरकार ने जो एलान किया था उससे सरकार ग्रब पीछे जा रही है। एक कदम यह ग्रागे जाती है तो ो कदम फिर पीछे चली जाती है, फिर तीन कदम आगे जाती है भौर छ कदम फिर पीछे चली जाती है। यह सरकार का रुख है, नीतियों के सबध में, ऐसा मालुम है। ग्रभी सरकार ने भिम की सीमा को के सम्बन्ध में एक प्रस्ताव पेश किया और कांग्रेस की बिकेंग कमेटी ने उसको इधर उधर कर दिका

# [श्रो सूरज प्रसाद]

उनमें ऐसा प्रावधान कर दिया जो कि हिन्दुस्तान के जमीदारों के पक्ष में है। स्रभी सीमेंट के मजदूरों की हड़ताल हुई थी स्रौर जब यह बात स्राई कि उनको कुछ दिलवा दिया जाय तो हिन्दुस्तान के एक मत्नी श्री सुब्रह्मण्यम माहब ने कहा कि स्रगर सीमेट के मजदूरों की मजदूरी बढ़ा दी जाय तो यह हिन्दुस्तान के दूसरे कारखानों में काम करने वाले मजदूरों के निए उदाहरण बन जाएगा स्रौर पूरे हिन्दुस्तान में इसका रिएक्शन होगा स्रौर यह तमाम लोग इसकी माग करेंगे।

श्री नन्द किशोर भट्ट (मध्य प्रदेश): प्वाइट ग्राफ ग्राटर। इसके पहले कि माननीय सदस्य सीमेट वर्कमं के बारे में कुछ कहे वह समझ ले कि किततावासं का मिला है ग्रीर क्या उनकी वर्कमं की डिमाड है।

श्री सूरज प्रसार: हमें मालूम है कि कितना मिला है।

जपसभाष्यक्ष ( श्री वी० बी राजू) यह कोई व्वाइट स्राफ स्राइंर नहीं है, स्राप खत्म कीजिये।

श्री सूरज प्रसाद: ता हमको ऐसा मालूम 'पड़ता है ऐसा लगता है कि सरकार की जो नीति है, सरकार की जो पालिसी है ग्रीर ग्रभी तक काग्रेस सरकार ने जो प्रोग्राम देश के सामन रखा था उसमें वह पीछे जा रही है ग्रीर हिन्दुस्तान के अन्दर लगता है कि इसने देश के राजा महाराजा, देश के जमीदार ग्रीर देश के बड़े बड़े जो एका धकारी पूजीपित है उनके साथ समझौता कर लिया है, गठबन्धन कर लिया है ग्रीर उनके हीतों में काम कर रही है

इसिनए मेरा कहना है कि यह बिल पास करने लायक नहीं है। हा, यो चीजे हैं, जहा नक कि सी० आर० पी० मी० पीर पी० पी० का प्रश्न है उस बात का हम लोग समर्थन करने लेकिन जहा कि एक्सग्रेशिया पेमेट देने कि बात है, जहा तक ग्राभ्पणों को सुरक्षित रखने ग्रीर उनके हाथों में छोड देने का प्रश्न है, यह सब पास करने के लायक नहीं है, इमलिए हम मंत्री महोदय में ग्रनुरोध करेंगे कि इस बिल को वह पुन: ड्रापट करें ग्रीर बाद में इसको पेश कर।

DAHYABHAI V. PATEL. SHRI (Guiarat): Sir, our party's stand and my stand in this matter and particularly in the matter of privy purses is very clear. So, I am not going to detain the House very long. In principle to go back on a word, plighted word, to go back on what was enshrined in the original Constitution is immoral, dishonest and deceitful and, therefore, I am opposed to this. For the benefit of the people, some of my friends here who are confused, I would like to read from a quotation that I was reading a few days ago. I would like Members of the House to ponder over the truths that are contained in it:

"You cannot bring about prosperity by discouraging thrift.

You cannot strengthen the weak by weakening the strong.

You cannot help the poor by destroying the rich.

Yoy cannot establish sound security on borrowed money.

You cannot keep out of trouble by spending more than your earning.

 You cannot build character and courage by taking away a man's initiative and independence.

You cannot help men permanently by doing for them what they should do for t hemselves."

Thank you, Sir.

HON. MEMBERS : Quotation from whom?

SHRI DAHYABHAI V. PATEL: Abraham Lincoln.

SHRI K. P. SUBRAMANIA MENON (Kerala): Sir, I was thinking that it will not be necessary for me to speak after Mr. Suraj Prasad had spoken, but since Mr. Dahyabhai Patel has said that it was immoral I would say that the very Constitution itself was immoral, whereby they had come to arrangements with the Princes and it is a legacy of that. At least for some time now we are thinking of correcting an immoral thing, which we have done long ago... But the point is now...

SHRI RANBIR SINGH: How is it immoral?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down.

SHRI RANBIR SINGH: We all of us are committed to the Constitution. Can a member describe the Constitution as immoral, Sir? This should be expunged.

THE VICE-CHAIRMAN: Let him have his say.

SHRI K. P. SUBRAMANIA MENON: The Constitution itself is immoral...

SHRI M. P. SHUKLA: This is very serious. The suggestion that the Constitution is immoral in this House is against the oath that he has taken.

SHRI K. P. SUBRAMANIA MENON: You have been amending it.

SHRI M. P. SHUKLA: He has taken the oath to abide by the Constitution and, therefore he should not say that the Constitution is immoral. I think it is out o order and it should be expunged.

SHRI K. P. SUBRAMANIA MENON: You have been amending it...

### (Interruption)

SHRI M. P. SHUKLA: We have taken an oath solemnly in this House, before coming to this House, that we will abide by the Constitution.

Now, in this House a Member says that it is immoral. It is wrong, against the Constitution and it should be expunged.

SHRI K. P. SUBRAMANIA MENON: Sir, the whole trouble with these Gandhi caps is that they do not understand what is what and they think...

SHRI M. P. SHUKLA: It should be expunged, otherwise he is disqualifying himself.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We will examine it.

SHRI K. P. SUBRAMANIA MENON: He has got frenzied over such a small thing.

These people, they are full of cant and hypocrisy.

SHRI M. P. SHUKLA: This is not sacrosanct, you can amend it, but not abuse it...

SHRI K. P. SUBRAMANIA MENON: Stupid why don't you stop this nonsense?

SHRI M. P. SHUKLA: I cannot stop it. I have got as much right as you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): That will be examined.

SHRI K. P. SUBRAMANIA MENON: What I was saying is this. This Government, after passing the privy purses abolition Bill, that is, amending the Constitution, took nine months to bring forward another

[Shri K P Subramania Menon[ measure which will give effect to it Even now, what are they going 10 do? They are going to leave all the jewellery, all the palaces and all these things to the Maharajas Now, let me put this question plainly to you, The point is cannot the Maharajas live in flats? We are opposing all these things and we are opposing also the compensation being indirectly mentioned here because here it is not a question of taking over an end-property As a principle all feudal privileges, all feudal relations and vestiges, all feudalism existing in this country should be aboushed any compensation because the abolition of privileges, of feudalism or vestiges of feudalism, is an essential necessity in democratising the structure of the society is why we are supporting this, and not because we have got any part ular hatred for any Maharaja or th we do not recognize that some people may be put to difficulty. But the point is, whatever may be the difficulty there are millions of people; if any particular Maharaja after abolition of the privileges has to do some work, let him do some work If they cannot get employment let them fight like other unemployed people Why should they be given any special consideration because they had been born in a feudal family, which they had not earned? The point is here we are giving importance to something which an individual had not earned by merit, by his work or by his intelligence Therefore we should oppose this provision and I am opposed to the suggestion in the provision of compensation. I am opposed to the question of allowing them to continue in palaces. Let them live in a flat Why should we have any consideration for them ? I am also opposed to allowing them to have any of the jewellery and all these things Above all they should not be given any exemption in income-tax, wealth tax and all such things

THE MINISTER OF LAW AND JUS-TICE AND PETROLEUM AND CHEMI-CALS (SHRI H, R GOKHALE) every speaker has in the end supported the Bill and most of the points raised are overlapping and the criticism was on expected lines Therefore, I want to be very brief in my reply and refer to the that were raised in the major points debate

Sir, it was said in the very beginning of the debate that the preamble is misleading But the Member unfortunately looked at only one part of the preamble and not at the other because, while it provides for abolition of the privileges, it also provides for provision to be made for a period of time during the lifetime of the rulers to enable the rulers to rehabilitate themselves in changed circumstances Therefore, I am not in a position to agree that the preamble is in any way misleading. In fact it correctly represents the provisions of the Bill.

Then the point was lost sight of because this is very important. The major privileges which the Princes enjoyed all these years before the passing of the Constitution Amendment last year are taken away. Sir, the immunity from arrest, the immuity from execution of decrees, the immunity from court proceedings, the immunity from prosecution in a court of law, all these are now taken away, and the only safeguard provided is that if any a cause of action has arisen prior to the commencement of the Constitution, that is 26th January 1950, or if there is any grouse anybody entertains against a former ruler-most of them are by now dead-a prosecution in a criminal court or a dispute in respect of a period when the immunity was applicable because they Princes at that time undoubtedly, should not be allowed to be raised in a court of law without sanction of Central Government But it is also to be remembered that if anything has happened in the last

25 years after the passing of the Constitution, no prosecution is barred, no civil suit is barred, there is no immunity from arrest, there is no obligation on the Government to provide for prosecution or defence. This is a major step forward in the direction of removing the privileges of the ex-rulers, the former rulers of States That is not high-The main consideration is even at the time when the Constitution Amendment was brought in the House the Prime Minister had said that there was no malice or animus against individual rulers or against a class. There was a system which was anachronism which could not be allowed to remain after independence. The Constitution should have been amended much earlier Attempts were made and the House knows under what circumstances the Bill failed and on account of whom the Bill failed at that time The very people account of whom the Bill failed at that time have today become the greatest advocates of measures which provide for tentative relief or a short while, for a period which only is confined to the lifetime of the ruler. I have made it clear earlier that this Bill does not provide or authorise payment of any money. If the relevant clause is carefully read, unless Parliament at an appropriate time when the additional Demands for Grants are brought before the House passes

it, it cannot be paid. It is only after 6 P.M. consultation with Parliament and Parliament approves of those demands and passes them. The passing of this Bill will not authorise the Government to pay a single pie to them. It is not conferring any authority on the Government to make any payment. Therefore, at the time when the demands for grants will be brought before the House, it will naturally be open to, and it will be the right of, every Member of the House to raise a discussion on the question whether the amount proposed to be voted is reasonable or unreasonable or for that matter to say that the amounts should

not be paid at all But that stage is not this stage. In the event of Parliament sanctioning any payments, the payments will be made, payments which are called ex-gratia payments-deliberately they are called ex gratia payments because they have no statutory authority there is no obligation on the part of the Government to pay, the obligation will arise only if the appropriation is made by this House when the demands are brought before the House and is sanctioned by this House. The present Bill only provides that if such payments are authorised and are made, then there will be an exemption from income-tax. As the House knows, the privy purses were exempt from income-tax altogether. There are no privy purses now. The payments, if made, will be made once and for all, they are not recurring payments to be made annually.

When we talk of the princes, we always talk in terms of the bigger princes, but we must also realise that a large number of princes are really penniless princes. And even when the Prime Minister moved the Bill in the course of the Constitution (Amendment) Bill-in this House and also when it was left to me to pilot it at a later stages, I had reiterated what the Prime Minister had said that it was the intention of the Government at the appropriate time to take care particularly of the smaller princes by enabling them to adjust themselves to the changed circumstances by making conditional provisions. Therefore there is no question of any breach of promise When the Constitution (Amendment) Biff was passed, at that time it was stated before the House that if the principle was accepted then some ex gratia payment on a rational basis would be made. Let me also say this that these are not arbitrary payments that the Government would make according to their whims. This again is a matter which Parliament can discuss when the demands come before the House. There

[Shri H. R. Gokhale] will be a rational scheme which will have to be adopted for the purposes of payment and I do believe that the smaller the man, the smaller the prince, the greater the payment would be; the greater the prince, the greater in respect of his own privy purse, the smaller the payment would be. That will be the basis on which the payment will be made and if once it is accepted, there are then ...

SHRI MAHAVIR TYAGI . Will it be laid before the House after sanction ?

SHRI HR. GOKHALE: I can tell him, the demand is not before the House, now, it will come before the House, and the hon. Member knows that the demand is open to discussion. He will be entitled to say anything and ask anything by way of clarification from the Finance Minister who will bring this demand before the House. In fact, it is at that time that this question should be directed to the Finance Minister and I have no doubt that my senior colleague will deal with the matter in the most appropriate manner when it is brought before the House. When once said that some ex gratia payment is to be made, to say that it should not be exempt from income-tax...

श्री सुरज प्रसाद एव इंफारमेशन हम जानना चाहते है कि टोटल पेमंट आप राजाओं को कितना करना चाहते हैं वह 10 करोड़ है।

SHRI H R. GOKHALE: The matter is coming before the House.

THE VICE CHAIRMAN (SHRI V. B. RAJU): It is not before the House now. the House will have the appropriate occasion then.

श्री सरज प्रसाद इन्फारमेशन ता दी जा सकती **है** †

SHRI H.R. GOKHALE: I am not asking for an appropriation of ten or fifteen or fortyfive crores or for that matter, any amount, as far as this Bill is concerned. Once this is accepted by both the Houses that some kind of ex gratia payment should be made—assuming that it is so accepted when the demand comes before the House, it may be discussed. It is useless to say that it will not be free from tax because the result will be that Rs. 9 or perhaps Rs. 8 out of Rs. 10 which will be given to them as ex-gratia payment will be taken back by the Government. The very basis of enabling the rulers to adjust themselves to the changed cumstances will be defeated if the exemption is not provided for a limited purpose of being applicable only to the ex-gratia payment which will be sanctioned by Parliament at the appropriate time. No payment, as the hon. Members know, can be made from Government treasury without the authority of Parliament. Therefore, there is no question of doing anything behind the back of Parliament at all. But the scope of the present Bill has to be understood; its scope is that it does not seek any authority for making any payment at all.

Something has been said about the employees of the princes Now, the Government is not behind anybody in their concern for the unemployed people, not only the persons unemployed as a consequence of the rulers discharging them from service, but others also. For that matter, the employment under the Princes is a private employment. If I, for that matter, or any other Member says that he cannot afford to maintain a servant, I am as much concerned with the unemployment of such a servant as I am concerned with the unemployment of the employees of the former rulers. But the fact remains that these are not just private employees like the other domestic servants because a large number of employees are employed by the former

rulers and they face a very difficult situation.) The matter has been taken up with the State Governments and a proper method of seeing that something is done in respect of these unemployed is already under the consideration of the Government Therefore, it is not as if this is not present in the minds of the Government at all Government is as keen as anybody else that this should not result in unemployment of a large number of persons in a group because it is not a simple unemployment of people where one or two people go out of employment of a private employer. It is a quesperhaps thousands of tion of hundreds, people in the whole country who might be affected I am quite sure the Government is not unaware of it. The Government has taken steps to see that a proper method is evolved to see that something is done with regard to these unemployed people according also Some questions which, to me, are not relevant to the present Bill were raised at the very outset when I mentioned that this Bill should be taken into consideration

My hon'ble friend, Mr Bhupesh Gupta, referred to the properties of the Ruler of The Bill does not provide for any control or alienation of private pro-The Ruleis may have private property property If the property of Faridkot is private property—as I believe it is—and if it is sold and it results in capital gain, like any other capital gain on any sale of private property, there will be capial gains tax on the sale of the Faridkot property also The present Bill deals with the property of the Roller which is now private Even there, with regard to property all property, excepting one palace which is left free of tax on the basis of its actual value, every other palace whether private or otherwise, will be subjected to the usual income tax assessment All this is necessary because under the existing arrangements,

before this Bill is passed, some of them have more than one palace in respect of which this exemption from income tax is available to them Now it is taken away in respect of all palaces except one and in respect of this exemption will not apply

With regard to gift tax, gifts made from Privy purse, as the House knows, were exempt from gift tax. Now there is no exemption given even from gifts made from the ex gratia payments If at all these payments are made by the Princes, the gift tax will be equally applicable because the idea is not to enable them to give away this amount to others The idea is to enable them to rehabilitate themselves. If any attempt is made to defeat this purpose, they have enough money of their own and they do not need these ex-aratia payments for gifting them away. They are not free from gift That is what I want to emphasise The exemption which was applicable to the Privy Purses before the passing of the Constitution Ai lendment Bill is not applicable to them

Sir even with regard to heirloom jewellery the position is this. Excepting a few Rulers, I believe only one or two, whose heirloom jewellery was recognised by the Central Government no heirloom jewellery is free from wealth tax without conditions Later on, when the Wealth Tax Act came on the Statute Book, a section in the Act enabled the Central Board of Direct Taxes to frame rules so as to impose conditions on the disposal and use of the heirloom lewellery if wealth tax exemption was to be availed of Now, the Bill here goes a step further in the sense that even in respect of heirloom jewellery, which was free from tax and which was not subjected to these conditions because they were made free from tax by reason of recognition by Central Govenrment prior to the coming into force of the Wealth Tax Act conditions are being imposed If you only look at the conditions [Shri H. R. Gokhale]

it is quite clear that the conditions are intended to see that heirloom remains heirloom. The dictionary meaning of 'heirloom' is well-known. Heirloom is something which is passed on from generation to generation. It does not apply to all jewe-Hery. And even in respect of these there are various conditions imposed. If these conditions are observed, then only there is exemption from Wealth Tax. There is only exemption granted in respect of heirloom jewellery, and even there penalty is also sufficient high with the result that if it is found that any of these conditions is violated, there is provision in the amendment now before the House requiring that wealth tax should be levied from a retrospective date. Therefore, the penalty is so high that there is a deterrent on the misuse of this power of retaining the heirloom iewellery free from wealth-tax, because otherwise the retrospective operation of the assessment of wealth-tax might destroy the benefit completely. So, I would request the hon. Members to consider the Bill in its entirety and take an integrated picture.

Something was said by Mr. Veerendra Patil about the three palaces of the former Maharaja of Mysore. There again it is really beside the point because if they are private property as I said, as private property, they would be liable to all kinds of taxes, whether it is income-tax or wealthtax. If it is private property it has nothing to do with this Bill. This Bill talks only of residences which were before the passing of the Constitution Amendment Bill recognised as official residences of Rulers who were recognised as Rulers at that time, and not of any other property. But even with regard to these three properties, there has been a question raised which is under the examination of the Government. Mr Veerendra Patil was right that in regard to these properties was adopted.

there was a condition imposed that they were not transferable, that they would go to the heirs and so on and so forth. Now one contention raised is that it was only the right of actual user and they had no other right. Now this question is being examined by the Government and I am quite sure that the Government has no desire to let these properties go except in accordance with law. But that in any case has nothing to do with the present Bill.

Sir, I think I have covered most of the major points which were raised in the debate. I commend the Bill for the consideration of the House.

THE VICE CHAIRMAN (SHRI V.B. RAJU): The question is:

'That the Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privileges of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances, as passed by, the Lok Sabha, be taken into consideration.'

The motion was adopted.

THE VICE CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI HR. GOKHALE: Sir, I beg to move:

'That the Bill be passed.'

The question was put and the motion was adopted.